

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
MUMBAI BENCH, MUMBAI**

**OA No.593/2018**

**Dated this Wednesday the 5th day of February, 2020**

**Coram: R. N. Singh, Member (J) .**

Smt. Asha Sudesh Tambe, Aged: 52  
Widow of Late Shri Sudesh Shivram Tambe,  
(who was working as Sr. Khalasi,  
Mahalaxmi Workshop, Under Assistant  
Material Manager, Store/Parel,  
Western Railway, Mahalaxmi) and residing  
at Room No.102, 1st Floor, House No.93,  
Madhala Pada, Khar Danda, Near Moru House,  
Khar (West), Mumbai 400 052.

...Applicant.

**( By Advocate Shri Akhilesh Yadav ) .**

**Versus**

1. Union of India,  
Through: The Secretary,  
Railway Board, Rail Bhavan,  
Indian Railways, New Delhi-110 011.
2. The General Manager  
Western Railway, Headquarter Office,  
Churchgate, Mumbai-400 020.
3. Assistant Personnel Officer (Store)  
Under Office of Dy. CMM(E)/Mahalaxmi,  
Mumbai-400 011.
4. Dy. Chief Material Manager (E),  
Mahalaxmi Workshop, Mahalaxmi,  
Mumbai 400 011.
5. Mrs. Suvarna Tambe

Room No.3, Chawal No.1,  
Jai Maharashtra Chawal,  
Datta Mandir, Vakola,  
Santacruz (East), Mumbai 400 055.

... Respondents.

( By Advocate Shri V. S. Masurkar ).

O R D E R (O R A L)

Present.

1. Shri Akhilesh Yadav, learned counsel for the applicant.
2. Shri V. S. Masurkar, learned counsel for the respondents.
3. In the present OA the applicant who is stated to be the second wife of the deceased employee namely late. Shri. Sudesh Tambe has challenged the letter/order dated 17.05.2018 (Annexure A-1), issued by the respondents wherein the respondents have stated that they will make payments of GIS/DCRG/Leave Encashment to Smt. Suvarna, the daughter of deceased employee from his first wife as per nomination form submitted by the said deceased employee and they have further noted that in case of any objections in this regard the applicant may contact them in writing within 10 days from the date of receipt of the impugned letter or otherwise the payment will be

made to Smt. Suvarna, married daughter of the deceased employee the respondents have further informed the applicant that for the claim of family pension, the applicant should submit Succession Certificate to them within 10 days from the date of receipt of such letter.

4. After arguing for some time, the learned counsel for the applicant seeks permission to withdraw the OA with liberty to the applicant to avail the remedies in accordance with law.

5. Permission is granted. The OA stands dismissed as withdrawn with liberty in accordance with law.

6. Pending MA stands disposed of.

7. No order as to costs.

(R.N. Singh)  
Member (J)

V.

JD  
29/10/2

